

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-180/ND/2024

IN THE MATTER OF:

AWAS 36695 Ireland Limited

Vs.

Spicejet Limited

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sahil Tagotra, Mr. Sumit Chatterjee, Mr. Suraj Jain, Advs.

For the Respondent : Mr. Krishnendu Datta, Sr. Adv. with Mr. Sanjay Gupta, Ms. Sharmistha Ghosh, Mr. Shawaiz Nisar, Ms. Niharika Sharma, Advs.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Sr. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor may approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Operational Creditor sought time to file rejoinder. Time prayed for is granted. List the matter on **30.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)